

ITEM NO.45

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18653/2024

(Arising out of impugned final judgment and order dated 14-12-2023 in WP(C) No.8534/2023 passed by the High Court of Delhi at New Delhi)

COACHING FEDERATION OF INDIA

Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI &amp; ORS.

Respondent(s)

(MR. SIDDHARTHA DAVE, LEARNED SENIOR ADVOCATE HAS BEEN APPOINTED AS THE AMICUS CURIAE  
IA No.161228/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE UJJAL BHUYAN

Amicus Curiae(s) Mr. Siddhartha Dave, Sr.Adv.  
Ms. Vidhi Pankaj Thaker, AOR

For Petitioner(s) Mr. Kedar Nath Tripathy, AOR  
Mr. Aditya Narayan Tripathy, Adv.  
Mr. Gyanadutta Chouhan, Adv.  
Mr. Sachin Yadav, Adv.

For Respondent(s) Ms. Garima Prashad, Sr.Adv.

Mr. Lokesh Sinhal, Sr.AAG  
Mr. Samar Vijay Singh, Adv.  
Mr. Nikunj Gupta, Adv.  
Ms. Himanshi S., Adv.  
Ms. Aakanksha, Adv.  
Mr. Fateh Singh, Adv.

Mr. Mukesh Kumar Maroria, AOR  
Mr. Santosh Kumar, Adv.  
Mr. Vinayak Sharma, Adv.  
Mr. Vatsal Joshi, Adv.  
Mr. Tanmay Mehta, Adv.  
Mr. Pratyush Srivastava, Adv.

Ms. Aparajita Singh, Sr. Adv.  
Mr. Rahul Pratap, AOR  
Ms. Vrinda Bhandari, Adv.

Ms. Shibani Ghosh, Adv.  
Mr. Varun Varma V, Adv.  
Mr. Prakhar Shukla, Adv.

Mr. Nishit Agrawal, AOR  
Ms. Pooja Kalra, Adv.  
Mr. Sankalp Suman, Adv.  
Ms. Kanishka Mittal, Adv.

Dr. Hemant Gupta, A.A.G.  
Mr. Samar Vijay Singh, AOR  
Mr. Shivang Jain, Adv.  
Ms. Nitikaa Guptha, Adv.  
Mr. Saurabh Gupta, Adv.  
Mr. Varun Goel, Adv.  
Mr. Fateh Singh, Adv.

Mr. Manish Kumar, AOR

Mr. Akshay Verma, AOR  
Ms. Sushma Verma, Adv.  
Mr. Saurav Arora, Adv.  
Mr. Pawan, Adv.

Mr. Sandeep Singh, AOR

Ms. Niharika Ahluwalia, Adv.  
Mr. Himaghri Jain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Mr. Siddhartha Dave, Senior Counsel along with Ms. Vidhi Pankaj Thaker, Advocate-on-Record - the learned *amicus curiae* are present in Court. Shri Dave has given a note containing broad suggestions on various aspects, copies whereof have been handed over to learned Senior Counsel for the Union of India and NCT of Delhi as well as learned Senior Additional Advocate General for the State of Haryana. Ms. Garima Prashad, learned Senior Counsel assures that a response from the State of U.P. will also be obtained. Learned Senior Counsel for the Union of India/State Governments may also give their suggestions to the learned *amicus*, who shall, meanwhile, examine the desirability of comprehensive regulations/policy regime dealing with all necessary aspects to run a safe coaching centre, initially within the NCR.

2. Post the matter for further consideration on 18.11.2024.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR